

**HP STATE POLLUTION CONTROL BOARD,***Below BCS, Phase-III, New Shimla*

No. PCB-OA No. 43/2023- 16043

Dated:-27/2/2024

To

The Registrar General  
Hon'ble National Green Tribunal,  
Faridkot House, Copernicus Marg, near India Gate, New Delhi  
Delhi 110001

**Subject:- Compliance of order dated 5-10-2023 passed in MA No. 97/2023 in disposed off matter i.e. OA No. 43/2023 titled as Dinesh Kumar vs State of HP & Ors .**

Sir,

Kindly refer to order dated 5-10-2023 passed by Hon'ble National Green Tribunal in the afore-cited matter related to alleged illegal and unscientific operation of M/s Jai Singh Thakur & Sons and M/s Balbir Singh Shuparam Chuna Part Mines in village Panchayat, Banor in Nalta Khand/ Khadi/Bohara of village Panachayat Banaur in District Sirmour HP, wherein following were passed :-

*".....7. Further action/recommendation of the joint committee as noted above needs to be complied with. The aforesaid two mine owners are also required to carry out appropriate plantation in the available nearby area to control the muck flow.*

*8. Hence, we dispose of the matter directing the Member Secretary, State PCB to ensure compliance of the above recommendation and file the action taken report.*

*9. The action taken report be filed within three months with the Registrar General of this Tribunal by e-mail at judicial- ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. If found necessary, the matter will be listed before the Bench.*

*10. MA is accordingly disposed of.....".*

In compliance to the afore-cited directions, it is submitted that directions were issued to the Mine owners vide letter dated 13-10-2023 (annexed as Annexure-1 with Action Taken Report) to comply with directions of the Hon'ble NGT. Thereafter the sites of Mine projects were again inspected by the Officials/officers of the Regional Office, HPSPCB, Paonta Sahib alongwith the area Assistant Mining Inspector on 12-1-2024 to verify the compliance made by the project proponents. The Action Taken/Status Report of compliance received from the Regional Office, HPSPCB, Paonta Sahib, District Sirmour is annexed as **Annexure- B** which may kindly be taken on record and the matter may be disposed off please.

I/354053/2024

(Encl . Action Taken/Status Report)

Yours faithfully,

Signed by

Anil Joshi

(Anil Joshi, IFS)

Member Secretary,

HPPCB-Shimla

d/c b

Date: 27-02-2024 14:25:04

**Action Taken/Status Report in Compliance of Order dated 05-10-2023 Passed by the Hon'ble NGT in MA No. 97/2023 in OA No. 43/2023 titled Dinesh Kumar V/s State of HP &ors.**

**1. Preface**

The Hon'ble NGT has registered the OA No. 43/2023 on a letter dated 14.08.2022 of Sh. Dinesh Kumar, S/o Lt. Shobha Ram, R/o Village + PO Banor, Tehsil Ponta Sahib, District Sirmour, Himachal Pradesh. That complaint alleges illegal & unscientific mining by M/s Bohar Lime Stone Mines and M/s Balbir Sing Supa Ram Mine at Paonta Sahib, Distt. Sirmour HP and Hon'ble NGT vide order directed 3-3-2023 directed the Joint Committee of State PCB, DFO, Mining Department and District Magistrate, Sirmour, to visit the site and submit report. The said committee had filed its report which was considered by Hon'ble NGT during the hearing dated 05-10-2023 wherein following directions have been passed: - .

*"...7. Further action/recommendation of the joint committee as noted above needs to be complied with. The aforesaid two mine owners are also required to carry out appropriate plantation in the available nearby area to control the muck flow.*

*8. Hence, we dispose of the matter directing the Member Secretary, State PCB to ensure compliance of the above recommendation-and file the action taken report.*

*9. The action taken report be filed within three months with the Registrar General of this Tribunal by e-mail at [judicialngt@gov.in](mailto:judicialngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. If found necessary, the matter will be listed before the Bench....."*

The details of mines units involved in the matter i.e. M/s Bohar Limestone Mine of Sh. Jai Singh Thakur & Sons, Village Banor, Tehsil Paonta Sahib, Distt. Sirmaur, and M/s Balbir Singh, Supa Ram, VPO Banor, Tehsil Paonta Sahib, Distt. Sirmaur, H.P. are given in Table No. 1.

**Table No. 1:**

Sr. No.	Name and Address of Limestone Mine	Capacity	Mining Area	Environmental Clearance	Consent Status	Operation Status
1.	M/s Bohar Limestone Mine of Jai Singh Thakur & Sons, Village Banor, Tehsil Paonta Sahib, Distt. Sirmaur, H.P.	95800 M.T/year	4.15 Ha	Granted from MoEFCC, GoI vide letter no. J-11015/191/2015-IA.II(M), dated 07.06.2017	Valid up to 31.03.2026	The mine was Operational during the inspection.
2.	M/s Balbir Singh Supa Ram, VPO Banor, Tehsil Paonta Sahib, Distt. Sirmaur, H.P.	25000 M.T/year	0.847 Ha	Granted from MoEFCC, GoI vide letter no. J-11015/117/2015-IA.II(M), dated 31.01.2017	Valid up to 31.03.2026	The mine was Non-Operational during the inspection.

## 2. Compliance Status of Recommendations of Joint Committee:

In compliance to the directions of the Hon'ble NGT the mining sites in Vill. Khatwar, Banaur, Tehsil Paonta Sahib, Distt. Sirmaur were re-visited on 12.01.2024 by Er. Naveen Banyal, JEE & Er. Jitender Singh, JEE of Regional Office, HPSPCB Paonta Sahib and Sh. Sanjeev Kumar, Asstt. Mining Inspector, Mining Department, Distt. Sirmaur, H.P. Directions were issued to the lessees from RO HPSPCB Paonta Sahib vide office letter no. PCB/RO(Pt)/Various NGT/2023-2018-20, dated 13.10.2023 to comply with Hon'ble NGT orders dated 05.10.2023. (copy of letter is enclosed herewith as Annexure-I)

The point wise compliance report of joint committee recommendations is given below in Table No. 2.

**Table No.2:-**

Sr. No	Conclusion/ Recommendations of Joint Committee	Compliance Status
1	Repair and maintenance work of retaining wall Structures which has been initiated by the lessee of M/s Bohar Lime Stone mine of M/s Jai Singh Thakur & Sons should be completed within six months."	(i) M/s Bohar Limestone Mine of Jai Singh Thakur & Sons:-The repair and maintenance work of retaining wall structures has been initiated and is under progress. The work was halted due to unprecedented rainfall this season and damages caused due to it. The unit has given undertaking to complete the repair and maintenance work within 4 month. (Copy is enclosed as Annexure- II) (ii) M/s Balbir Singh Supa Ram:-The repair and maintenance work of retaining wall structures has not been initiated till date. The mine is currently non-operational. Directions has been issued to unit not to operate mine till repair and maintenance work is carried out. (Copy enclosed as Annexure-III)
2	The overburden/ mine waste from mining activities stacked at the mining site shall be properly reclaimed. It was also advised by committee that some other private land may be identified for dumping site to stack the mine waste. This will also enhance the working area of the mine and probability or debris flow also reduced.	(i) M/s Bohar Limestone Mine of Jai Singh Thakur & Sons:-M/s Bohar Limestone Mine of Jai Singh Thakur & Sons has carried out restoration work after monsoon season and has also identified private land to be used as dumping site to stack the mine waste. The copies of agreement are attached herewith as Annexure- IV. (ii) M/s Balbir Singh Supa Ram:- The reclamation work is yet to be done by the M/s Balbir Singh Supa Ram for which necessary directions have been already issued by competent authority. The PCB shall ensure reclamation work before the unit resume operation.
3	Assistant mining inspector, Rajpura is directed to monitor the progress of protection work on fort-nightly basis and submit report in this regard.	The status report submitted by Mining Department Distt Sirmaur states that mining work at M/s Balbir Singh Shupa Ram is non-operational since 24 June, 2023 and M/s Bohar Lime Stone mine of Jai Singh Thakur has initiated work for providing retaining

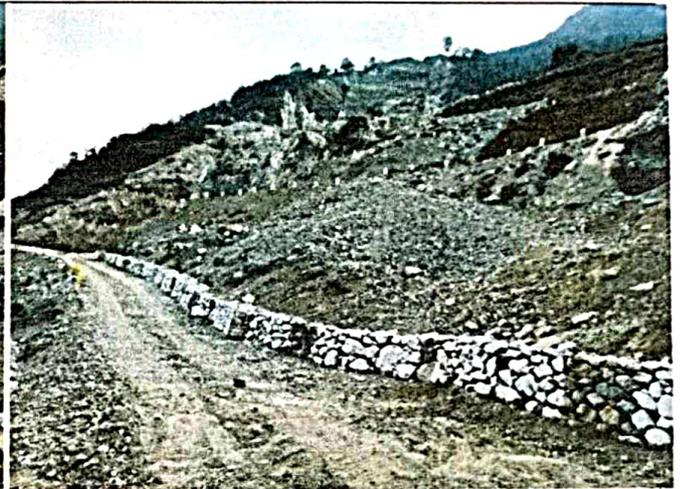
structures for dumping site. 60% of the work has been done and 40% work is remaining which is in progress. Regular inspection of the mine is being carried out by mining department. The copy of report is enclosed as Annexure- V

In addition to above, the seasonal Dunga nallah in vicinity of M/s Bohar Lime Stone Mine and the seasonal Nalta nallah in the vicinity of M/s Balbir Singh Shupa Ram mine carry water only during monsoon season and were found dry during the inspection.

### 3. Inspection Photographs:



**Photograph No. 1-**Shows status of retaining wall structure constructed by M/s Bohar Lime Stone mine.



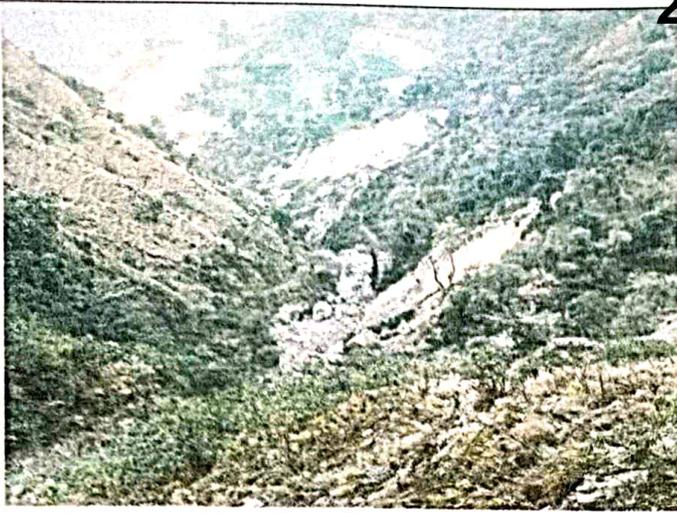
**Photograph No. 2-**Shows status of retaining wall structure constructed by M/s Bohar Lime Stone mine.



**Photograph No. 3-**Shows status of work of retaining wall structure in progress on Dunga nallah and repair work to be done by lessee of M/s Bohar Lime stone mine.



**Photograph No. 4 –** Shows status of filled Dumping Yard and Plantation work done by M/s Bohar Lime Stone Mine.



**Photograph No. 5** – Shows status of dried Dunga nallah downstream of M/s Bohar Lime Stone Mine.



**Photograph No. 6** – Shows status of stacked dumped mining waste over Nalta nallah by M/s Balbir Singh Shupa Ram limestone mine.

The Joint Inspection Report is submitted for information and further necessary action, please.

Assistant Mining Inspector,  
Rajpura, District Sirmaur (HP)

Jr. Environmental Engineer  
HPSPCB, Paonta Sahib  
District Sirmaur (HP)

Jr. Environmental Engineer  
HPSPCB, Paonta Sahib  
District Sirmaur (HP)

## HIMACHAL PRADESH STATE POLLUTION CONTROL BOARD

Regional Office, Paonta Sahib, HIMUDA Colony, Shubhkhera  
Tehsil Paonta Sahib, District Sirmaur, H.P  
Email Id: [pcbropaonta1@gmail.com](mailto:pcbropaonta1@gmail.com), Phone: 01704-225870

No PCB/RO(Pt)/ Various NGT /2023- 2018-20

Dated: 13.10.2023

To

(1) M/s Bohar Limestone Mine of Jai Singh Thakur & Sons,  
Village Banor, Tehsil Paonta Sahib, Distt. Sirmaur, (HP)

(2) M/s Balbir Singh Supa Ram,  
VPO Banor, Tehsil Paonta Sahib, Distt. Sirmaur, H.P.

**Subject:** Regarding Compliance of order dated 05.10.2023 passes by the Hon'ble NGT in MA No. 97/2023 in OA No. 43/2023 titled Dinesh Kumar V/s State of HP & Ors.

This is in reference to the order dated 05-10-2023 passed By Hon'ble NGT in -afore-cited matter related to illegal & unscientific mining by M/s Bohar Lime Stone Mines and M/s Balbir Sing Supa Ram Mine at Paonta Sahib, Distt. Sirmour HP. After considering the report of the Joint Committee of State PCB, DFO, Mining Department and District Magistrate, Sirmour, the Hon'ble NGT has passed the following directions:-

".....6. The conclusions of the Joint Committee are as under:

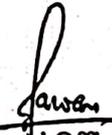
1. Repair and maintenance work of retaining wall Structures which has been initiated by the lessee of M/s Bohar Lime Stone mine of M/s Jai Singh Thakur & Sons should be completed within six months.

2. The overburden/ mine waste from mining activities stacked at the mining site shall be Properly reacquimated. It was also advised by committee that some other private land may be identified for dumping site to stack the mine waste. This will also enhance the working area of the mine and probability or debris flow also reduced.

3. Assistant mining inspector, Rajpura is directed to monitor the progress of protection work on fort-nighly basis and submit report in this regard. .

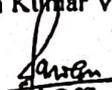
7. Further action/recommendation of the joint committee as noted above needs to be complied with. The aforesaid two mine owners are also required to carry out appropriate plantation in the available nearby area to control the muck flow. "

In this context you are herby directed to submit action plan for plantation to this office within 7 days so that same could be sent to Hon'ble NGT without any delay.

  
Regional Officer  
HPSPCB RO Paonta Sahib

Copy to:

The Mining Officer Sirmaur at Nahan for information and necessary compliance w.r.t. order dated 05.10.2023 passes by the Hon'ble NGT in MA No. 97/2023 in OA No. 43/2023 titled Dinesh Kumar V/s State of HP & Ors please.

  
Regional Officer  
HPSPCB RO Paonta Sahib

ole



# JAI SINGH THAKUR & SONS

205/10, DEVI NAGAR, PAONTA SAHIB - 173 025 (H.P.)

To,

Dated- 21st Feb,2024

The Regional Officer  
HPSPCB  
Paonta Sahib 173025  
Himachal Pradesh

Subject : Regarding Compliance of order dated 05.10.2023 passes by the Hon'ble NGT in MA No. 97/2023 in OA No. 43/2023 titled Dinesh Kumar V/s State of HP & Ors.

Dear sir,

In reference to your letter No PCB/RO(Pt)/ Various NGT/ 2023- 2018-20 dated 13.10.2023 . Our compliance report is as under.

1. The repair and maintenance work of retaining wall structures has been completed almost 70% . The remaining work is in progress , it will be completed within 3 - 4 months. You are therefore requested to please give us 4 months more time to complete all the works.
2. Most of the overburden has been used in the construction of retaining walls, parapet walls & check dams. The mine waste, muck is being concealed within lease area with retaining walls & strong toe walls. As per per the directions of the joint committee we have identified private land for dumping site to stack the mine waste. We will start shortly shifting of mine waste/ muck in private land which has been selected on rent basis with agreement on stamp papers. This will definitely enhance the working area of the mine and probability of flow of debris will also reduced.
3. As per the direction of joint committee we have planted 200 plants of different spieces within lease area to control the muck flow.

We would like to request you once again to please give us 4 months time for the completion of remaining work.

Thanking you,  
Yours Faithfully

For M/s Jai Singh Thakur & Sons

Suppliers of HIGH GRADE LIME STONE, LIME STONE POWDER & GRITS  
Regd. Office : UPPER STREET, NAHAN-173001 (H.P.)  
Ph.: PAONTA SAHIB : 01704-222158, FAX : 222622, FAX : 222622, SATAUN : 01704-262822, 262480  
e-mail: baldhwa.limestone@gmail.com  
GSTIN : 02AAHFJ2666A1ZW



**H.P. STATE POLLUTION CONTROL BOARD**  
Regional Office, Plot No. 1,2&3, HIMUDA Colony, Shubhkhera, Paonta Sahib  
Distt. Sirmaur, H.P. [pchropaonta1@gmail.com](mailto:pchropaonta1@gmail.com)



No. HPSPCB/RO(Pt)/ M/s Balbir Singh Shupa Ram /2023- 2817 - 18

Dated: 27.01.2024

To

M/s Balbir Singh Shupa Ram  
VPO Banaur, Tehsil Paonta Sahib  
Distt. Sirmaur, H.P.

**Subject:** Notice under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

This is in reference to the orders passed by Hon'ble NGT in O.A. no. 43/2023 and MA no. 97/2023 on dated 13.10.2023 and joint inspection carried out of your unit on 12.01.2024.

Whereas, following observations have been made during the inspection of your unit:

- You have not provided/maintained retaining wall/structures to prevent flow of debris into the nearby Nalla nallah.

Whereas, no compliance report has been received from you in reference to directions issued from this office vide letter no. 2018-20, dated 13.10.2023 till date.

And whereas the above-mentioned facts tantamount to the violation of the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

However, you are hereby directed through this letter to:

1. Not operate mine until repair and maintenance work of retaining wall/structures is provided to check flow of debris into nearby nallah.

You are hereby directed to show cause and submit compliance to this office within 07 days failing which strict action shall be taken as per relevant provisions of law.

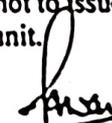
**Treat It as Most Urgent**

Encl: As above

  
Regional Officer  
HPSPCB RO Paonta Sahib

Copy to:

1. The Mining Officer, District Sirmaur at Nahan for information and further requested not to issue M-form to the unit until compliance on above-mentioned points is submitted by the unit.

  
Regional Officer  
HPSPCB RO Paonta Sahib



हिमाचल प्रदेश HIMACHAL PRADESH

08AA 661626

इकरारनामा

यह इकरारनामा आज दिनांक 19.12.2024 को मुकाम पांवटा साहिब में निम्नलिखित दोनों पक्षों के मध्य में तय हुआ है :

श्री मनी राम पुत्र श्री पतिया निवासी ग्राम डितली, बनौर, तह0 कमरऊ, जि0 सिरमौर, हि0प्र0 एवं

..... प्रथम पक्ष

एवं

मै0 जय सिंह ठाकुर एण्ड सन्य (ऑनर वोहर लाईम स्टोन माईन) मौजा बनौर, तह0 पांवटा साहिब, जि0 सिरमौर, हि0प्र0 वजरिये महाप्रबन्धक श्री राजेन्द्र प्रसाद तिवारी पुत्र स्व. श्री वैजनाथ तिवारी निवासी मकान नं0 205/10, देवी नगर तह0 पांवटा साहिब, जिला सिरमौर हिमाचल प्रदेश।

.....द्वितीय पक्ष

मनी राम

प्रथम पक्ष

द्वितीय पक्ष

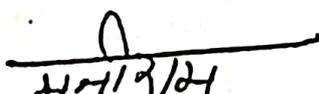
Attested  
Anil Kumar Sareen  
ADVOCATE & NOTARY  
Regn. No. 44/96  
Valid upto 26.02.28  
Paonta Sahib (H.R.) India

.....शेष पेजों पर

यह कि प्रथम पक्ष भूमि छाता छातोनी नं० 59/192 किते 3 कुल भूमि 04-07 विघा स्थित मोहाल चित्तली में आधी भूमि तादादी 02-03-10 विघा व भूमि छाता खसरा नं० 741 तादादी 01-08 विघा स्थित मोहाल चित्तली अतः कुल तादादी 03-11-10 विघा का मालिक व कायिज है, जो वंजर गमीन है तथा द्वितीय पक्ष ग्राम वनौर में लाईम स्टोन माईन चलाता है, जिससे कुछ Waste निकलता है जिसके समाधान हेतु द्वितीय पक्ष अपने लाईम स्टोन माईन से कुछ दूरी पर स्थित प्रथम पक्ष की पड़ी वंजर कदीम भूमि में अपना Waste मेटिरीयल डालना चाहता है, जिस हेतु प्रथम पक्ष अपनी उपरोक्त भूमि से अपनी कुल अराजी तादादी 03-11-10 विघा उपरोक्त कार्य हेतु द्वितीय पक्ष को किराये पर देने हेतु तैयार है, जिस हेतु दोनों पक्ष निम्न शर्तों के अधीन रहेंगे



1. यह कि प्रथम पक्ष अपनी कुल अराजी तादादी 03-11-10 विघा स्थित मोहाल चित्तली द्वितीय पक्ष को मु० 60,000/- रु०. (साठ हजार रुपये मात्र) सालाना के हिसाब से 5 (पांच) वर्षों के लिए देने को तैयार है, जोकि दिनांक 01.01.2024 से शुरु होगा तथा 01.01.2024 का प्रथम पक्ष उक्त अराजी का कब्जा द्वितीय पक्ष को दे देगा और द्वितीय पक्ष अपना वेस्ट मेटिरियल उक्त प्लॉट में डालेगा ।
2. यह कि उपरोक्त तय रकम द्वितीय पक्ष प्रथम पक्ष को प्रत्येक वर्ष एडवांस में अदा करेगा, जोकि द्वितीय पक्ष प्रथम पक्ष को प्रत्येक वर्ष की दिनांक 20 जनवरी तक अदा करेगा ।
3. यह कि आस-पास की जमीनों की सुरक्षा तथा वेस्ट मेटिरियल को फैलने से रोकथाम हेतु द्वितीय पक्ष उपरोक्त भूमि के चारों ओर क्रेट वाल का निर्माण करेगा तथा इस निर्माण कार्य हेतु आवश्यक लेवर को लगाने में प्राथमिकता प्रथम पक्ष तथा प्रथम पक्ष के परिवार को देगा ।
4. यह कि प्रथम पक्ष उपरोक्त तयशुदा रकम के अलावा अन्य कोई भी दावा किसी भी प्रकार का अपनी भूमि खराब होने या भूमि का सुधार करने के नाम पर करने का अधिकारी नहीं होगा तथा न ही प्रथम पक्ष का कोई भी जायज वारसान/परिवार कोई दावा पेश कर सकेगा ।

  
मनो/कुमार  
प्रथम पक्ष

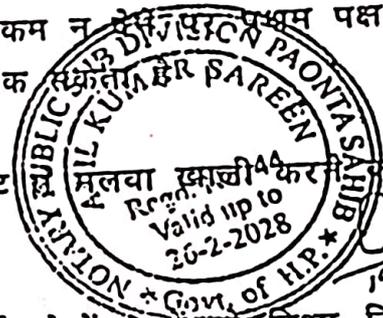
  
Anil Kumar Sareen  
ADVOCATE & NOTARY  
Regn. No. 14/96  
Valid up to 26.02.28  
Govt. of H.P.



.....शेष पेज तीन पर

..3..

- यह कि उपरोक्त भूमि में किसी भी प्रकार के पेड़/पौधे/झाड़ी इत्यादि का जिम्मेदार हर प्रकार से प्रथम पक्ष होगा तथा द्वितीय पक्ष की इसमें कोई जिम्मेदारी न होगी।
6. यह कि यदि प्रथम पक्ष या उसके परिवार का कोई सदस्य द्वितीय पक्ष को उपरोक्त प्लॉट में मेटिरियल डालने से बाधित करता है या किसी प्रकार से डराता धमकाता है तो इसकी समस्त जिम्मेदारी प्रथम पक्ष की होगी और कार्य बाधित होने पर द्वितीय पक्ष नुकसान की भरपाई प्रथमपक्ष से कर सकेगा ।
7. यह कि द्वितीय पक्ष द्वारा तयशुदा समय पर रकम न देना प्रथम पक्ष द्वितीय पक्ष को अपना उक्त प्लॉट प्रयोग करने से रोक सकता है।
8. यह कि द्वितीय पक्ष प्रथम पक्ष को अपने प्लॉट में मूलवा खाली कर का दवाव कभी नहीं डालेगा ।



यह कि उपरोक्त इकरारनामा की शर्तें दोनों पक्षों के दिशा निर्देश के मुताबिक लिखी व टाईप की गई हैं, जोकि दोनों पक्षों ने विना किसी दवाव व बहकाए भलोभांति पढ़ व समझ ली हैं।

आज दिनांक 19.12.2023 को यह इकरारनामा विना किसी के बहकाए, सिखाए अपनी मर्जी से लिखावाया तथा पढ़कर सुनाया गया, जिसे दोनों पक्षों ने सही मानकर हस्ताक्षर किये हैं, तथा दोनों पक्ष उपरोक्त शर्तों के अधिन रहेंगे तांकि वज्त जरूरत काम आवे।

गवाह:- पुलपति

1. श्री प्रताप सिंह S/O श्री विजा राम  
जि० काठ. जिल्ला, तह. मरडु  
जि. सि. प्लॉट, दि. ७० (७) ६५५५

अनिल कुमार  
प्रथम पक्ष

2. श्री धरम सिंह S/O श्री मोशी राम  
जि० काठ. जिल्ला, तह. मरडु,  
जि. सि. प्लॉट, दि. ७० (७) ६५५५

[Signature]  
द्वितीय पक्ष

his.....  
has been presented before me for execution  
the executant personally to day on..... 19/12  
the contents of the same has been read  
and explained to the executant which  
have been admitted to be correct.  
the executant has been identified by.....

Attested  
[Signature]  
Anil Kumar Pareen  
NOTARY



राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एस.सी.ए रसीद संख्या: 3308114422886177

नकल शुल्क : 1.00

नाम : २२

सेवा शुल्क : 10

पिता/पति : २२

कुल शुल्क : 11

जिला : सिरमौर  
 तहसील : कुमठाल  
 गांव : दुगाना  
 प्लॉट नं. : 244

मोहल : पितली

साल : 2017-2018

रकबा इकाई: बीघा-वि.-दि.

क्र.सं.	प्लॉट नं.	नाम मानिक व पहवाल	नाम कारतकार व पहवाल	नाम पाह व टैगर बसावत आचपायी	संख्या घरवा हास	रकबा हर घेत व मिजान घाला मच किस्म जराजी	रकबा इकाई	हिस्सा या पैमाना हकीयत व तरीका बाछ	कैफियत
1	2	3	4	5	6	7	8	9	
191	191	छतरी सिंह बुच लंदी राम बुच देई राम	कच्यो वचंय		741	01-01-00 बंजर कटीम		अचल व कच्यो वचंय घर न (1)	
183	183	स्यामिच घाली							

21/07



हिमाचल प्रदेश HIMACHAL PRADESH  
इकरारनामा

यह इकरारनामा आज दिनांक 19.12.2024 को मुकाम पांवटा साहिब में निम्नलिखित  
दोनों पक्षों के मध्य में तय हुआ है :

श्री प्रताप सिंह पुत्र श्री विजा राम निवासी ग्राम छितली, बनौर, तह० कमरऊ,  
जि० सिरमौर, हि०प्र० एवं

..... प्रथम पक्ष

एवं

श्री जय सिंह ठाकुर एण्ड सन्य (ऑनर घोहर लाईम स्टोन माईन) मौजा बनौर,  
तह० पांवटा साहिब, जि० सिरमौर, हि०प्र० वजरिये महाप्रबन्धक श्री राजेन्द्र  
प्रसाद तिवारी पुत्र स्व. श्री वैजनाथ तिवारी निवासी मकान नं० 205/10, देवी  
नगर तह० पांवटा साहिब, जिला सिरमौर हिमाचल प्रदेश।

प्रताप सिंह  
प्रथम पक्ष

Attested  
Anil Kumar Sareen  
ADVOCATE & NOTARY  
Regn. No. 44  
H.P. upto 26.02.20  
Paonta Sahib (H.P.) India  
.....शेष पेज दो पर

.....द्वितीय पक्ष



यह कि यदि प्रथम पक्ष या उसके परिवार का कोई सदस्य द्वितीय पक्ष को उपरोक्त प्लॉट में मेटिरियल डालने से बाधित करता है या किसी प्रकार से हराता धमकाता है तो इसकी समस्त जिम्मेदारी प्रथम पक्ष की होगी और कार्य बाधित होने पर द्वितीय पक्ष नुकसान की भरपाई प्रथमपक्ष से कर सकेगा ।

7. यह कि द्वितीय पक्ष द्वारा तयशुदा समय पर रकम न देने पर प्रथम पक्ष द्वितीय पक्ष को अपना उक्त प्लॉट प्रयोग करने से रोक सकता है ।
8. यह कि द्वितीय पक्ष प्रथम पक्ष को अपने प्लॉट से मलवा खाली करने का दवाव कभी नहीं डालेगा ।

यह कि उपरोक्त इकरारनामा की शर्तों दोनों पक्षों के दिशा निर्देश के मुताबिक लिखी व टाईप की गई हैं, जोकि दोनों पक्षों ने विना किसी दवाव व यहकाए भलीभांति पढ़ व समझ ली हैं।

आज दिनांक 19.12.2023 को यह इकरारनामा विना किसी के यहकाए, सिखाए अपनी मर्जी से लिखावाया तथा प्रकृत प्लॉट पर गये जिसे दोनों पक्षों ने सही मानकर हस्ताक्षर किये हैं, तथा दोनों पक्षों के अधिन रहेंगे ताकि वक़्त जरूरत काम आये।

गवाह:-

1. श्री मनी राम मनी राम  
जि. काठ दि. 5/10/23 पति  
जि. काठ दि. 5/10/23 तब. मभरड  
जि. सि.म.दि. 5/10/23
2. श्री राजेश सिंह राजेश सिंह  
जि. काठ दि. 5/10/23 पति  
जि. काठ दि. 5/10/23 तब. मभरड  
जि. सि.म.दि. 5/10/23

प्रथम पक्ष

द्वितीय पक्ष

his.....  
has been presented before me for execution  
by the executant personally to day on.....19.12.23  
the contents of the same has been read  
over an explained to the executant which  
have been admitted to be correct.  
The executant has been identified by.....  
I am personally know to me.

Attested  
Anil Kumar Sareen  
ADVOCATE & NOTARY  
Regn. No. 44/96  
Valid upto 26.02.28  
Paonta Sahib (H.P.) India

विभाग, हिमाचल प्रदेश - नकल जमाबंदी

परा.सी.ए रसीद संख्या: 3353105324178934

नाम : 88

पिता/पति : 88

नकल शुल्क : 1.00  
 सेवा शुल्क : 20  
 कुल शुल्क : 21

मोहाल : पितली

साल : 2017-2018

रकबा इकाई: बीघा-बि-बि.

क्र.सं.	नाम मानिक व पहवाल	नाम कारतकार व पहवाल	गांव घाई व हीगर वसायत आवपाशी	नम्बर खसरा हाल	रकबा हर एत व मिलाज घाता मब किरम आजी	दिस्सा या पैमाना इकीयत व तटीका बाण	किफियत
1	2	3	4	5	6	7	8
184	बलप सिंह पुत्र बीजा राम पुत्र सिधो राम	करत व कटजा स्वयं		684	00-06-00	कटजा व पाल कला	
182	स्थानिय वाली			685	बंजर बटोम 01-13-00	पेपर न.(1)	
				686	बंजर बटोम 00-11-00		
				687	खसरी 00-10-00		
				689	बंजर बटोम 00-18-00		
				692	बंजर बटोम 01-11-00		
				697	बंजर बटोम 00-07-00		
				702	खसरी 00-10-00		
				703	बंजर बटोम 00-18-00		
				728	बंजर बटोम 00-17-00		
				10	बंजर बटोम बिना 03-01-00		

3	4	5	6	7	8
				08-01-00 07-03-00 00-18-00	

verified that this copy has been generated from the database of Revenue Department at Central Server- HP as accessed by the Lok Mitra Kendra Anil Kumar on 19-December-2023

To Verify, enter the Copy No above Bar Code at <https://himbhoomlimk.nc.in>  
For Validity Refer : Notific. No:Rev-C/715-12009 Dated 14-Feb-2011

Jam11062338997



नोट : हिमचपल प्रदेश - सिमला

दिनांक: 19-Dec-2023

पृष्ठ संख्या: 2

संख्या अजोरा (भू.) निरीक्षण 40 2024-01-17  
सहायक जिला निरीक्षक - राजपुर  
पांचथर खण्ड ।

सेना में,

दिनांक  
20-1-24

श्री श्री श्री अविनाश  
दि. प्र. प्रदूषण नियंत्रण बोर्ड  
पांचथर खण्ड सिरमौर दि. प्र।

विषय: - नोडर (बनौर) स्थित खनन पट्टों के सम्बंध में निरीक्षण रिपोर्ट ।

श्रीमानजी, उपरोक्त विषय के संदर्भ में आपके कार्यालय का लम्बा 2760 दिनांक 12-1-24 के अनुपालनानुसार सूचित किया जाता है कि नोडर स्थित श्रुति बनवीर सिंह शुभा शम खनन पट्टे पर दिनांक 24-06-023 से खनन कार्य व खनन पट्टे को निलंबित करने का कार्य बंद है। श्रीमन्त जय सिंह टाकुर एलएस डे द्वारा दिनांक 11-01-24 से खनन कार्य शुरू किया गया है।

उपरोक्त दोनों खनन पट्टाधारकों द्वारा मिले भूमि पर मल्ला गण्डारण (Dumping Yard) कसौ वारे अभी तक विभाग को किसी भी प्रकार का पत्राचार नहीं किया गया है। उक्त क्षेत्र का सहायक जिला निरीक्षक व विभाग के कर्मचारियों द्वारा समय-समय पर निरीक्षण किया जा रहा है तथा मल्ला के गण्डारण हेतु सुरक्षा दिवसीय लावाइंग जो रही है। मौके पर मल्ला के गण्डारण हेतु चंक डेम, तार जाल आदि लगे के निर्देश दिए जा रहे हैं।

श्रीमन्त जय सिंह टाकुर एलएस डे द्वारा सुरक्षा हेतु 40% कार्य कर लिया गया है। 40% कार्य चंक डेम व तार जाल का काम है जो पूरा करने के निर्देश दिए गए हैं। श्रीमन्त बनवीर सिंह शुभा शम खनन पट्टे पर मल्ला के गण्डारण करने के लिए चंक डेम व तार जाल लगे के लिए तार-तार निर्देश दिए जा रहे हैं।

अतः निरीक्षण रिपोर्ट आपको सूचनाय तथा आवश्यक सागामी कार्यवाई हेतु सेवा के प्रेषित की जाती है।

आपका

अवधीय

Asst. District Inspector  
Mining Deptt. Post: Rajpur  
Pan Dehra Subd. Sirmour H.

सहायक जिला निरीक्षक - राजपुर  
पांचथर खण्ड सिरमौर दि. प्र।